

- (2) छावनी बोर्डों के सदस्यों की कार्य-वधि को 3 वर्ष से बढ़ा कर 5 वर्ष करना ।
- (3) छावनियों के लोकतन्त्रीकरण के संबंध में पहले जारी किए गए आदेशों को सांविधिक स्वरूप प्रदान करना ।
- (4) सैनिक स्थानों के तौर पर छावनियों के स्वरूप के अनुरूप छावनी प्रशासन को अधिक लोकतंत्रीकरण,
- (5) अधिनियम के कई उपबंधों में त्रुटियों को दूर करना ।
- (6) अधिनियम के प्रयोग में सामने आने वाली कठिनाईयों को दूर करना ।

(ग) यथाशक्य विधेयक को संसद् में शीघ्र पुरःस्थापित किया जाएगा ।

ISSUE OF IMPORT LICENCES

*782. SHRI R. R. SINGH DEO:
SHRI K. M. Koushik:
SHRI PILOO MODY:
SHRI N. SHIVAPPA :

Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether Government have recently ordered the stoppage of issue of import licences to a large number of industrial and commercial concerns due to their non-payment to certain East-European firms of the amount due resulting from devaluation;

(b) if so, the names of such parties;

(c) whether while stopping issue of import licences, the period of such stoppage has not been notified to the parties concerned as required by the Import Control Regulations;

(d) whether Government took into consideration and discussed with the parties concerned the objections and the submissions made by them; and

(e) whether Government took into consideration the consequences whereby industry and trade would have to suspend

activities thereby throwing thousands of workers out of employment ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) and (b). Yes, Sir, at present in the case of few firms such action has been taken. However, it will not be in public interest to disclose their names at this stage.

(c) and (d). No, Sir. Show cause notices under the Import Control Regulations have been issued to the parties and their replies are taken into consideration in deciding the future course of action.

(e) In cases where such action was necessary, import licences have been issued to meet the urgent requirements of the firms concerned.

अखबारी कागज का आयात

*783. श्री भारत सिंह चौहान :

श्री श्रीचन्द्र गोयल :

श्री हुकमचन्द कछवाय :

क्या बहिरीक व्यापार मंत्री यह बनाने की कृपा करेंगे कि :

(क) वर्ष 1968-69 में अखबारी कागज का कितनी मात्रा में आयात किया गया था; और

(ख) उपरोक्त अखबारी कागज कितने समाचारपत्र संस्थानों को दिया गया था ?

बहिरीक व्यापार मंत्रालय में उपमंत्रि (श्री राम सेवक) : (क) 1,14,458 मे० टन ।

(ख) आयात के आंकड़े आयातव-वार नहीं रखे जाते ।

LAND UNDER POSSESSION OF MINISTRY OF DEFENCE IN BASTI DISTRICT

*784. SHRI NARAYAN SWAROOP SHARMA: Will the Minister of DEFENCE be pleased to state :

(a) the area of land possessed by his Ministry in Basti District ;

(b) the sites where such land is located;

(c) whether any of this land is leased out; and

(d) if so, to what agency ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) to (d). The defence owned land in District Basti comprises the Kalyanpur Camping Ground measuring approximately 34.709 acres. The land is in the occupation of agriculturists to whom it has been decided to lease out the same by execution of requisite lease deed.

STATEMENT MADE BY GENERAL KUMARAMANGALAM RE: ADOPTION OF ARMY LIFE AS A PROFESSION

***785. SHRI S.K. TAPURIAH:
SHRI N. K. SOMANI:**

Will the Minister of DEFENCE be pleased to state:

(a) whether Government have seen the statement made recently by General Kumaramangalam to the effect that 'the Army is the least popular profession—very few people like to join it as a career unless most of the other avenues are closed. We get very few officers (from those of higher grade, not in birth but in quality); and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA): (a) Government have seen a newspaper report more or less to this effect.

(b) Considering the large intake of officers, both regular and short term, for the Army, over the past few years, the response from persons wishing to join the Army is quite good, though there is room for improvement, particularly in the intake of Short Service Commissioned Officers in the Technical Branches. The shortfalls in the last few years can, amongst other factors, be ascribed to the inadequate response from the State Governments for making available civilian officers under the Compulsory Service Liability Schemes and the natural desire of Technical Graduates to go in for more permanent careers than Short Service Commission in the Army. The special measures which Government have taken, including the establishment of Sainik Schools for preparation of boys for the National Defence Academy, and the Special Entry through the NCC, are expected to make up some of the shortfalls.

DELAY IN THE HANDLING OF FOREIGN TRADE BY STATE TRADING CORPORATION

***786. SHRI GADILINGANA GOWD:** Will the Minister of FOREIGN TRADE be pleased to state :

(a) whether it is a fact that undue delay takes place in the onward transmission of goods exported/imported through the State Trading Corporation ;

(b) if so, the reasons therefor;

(c) the details of the transactions during the years 1967-68 and 1968-69 in whose cases undue delay in the movement of goods occurred and the loss sustained by way of interest on the amount and by way of depreciation to the stock on this account; and

(d) whether Government propose to streamline the outdated procedures and evolve new techniques to avoid undue delay in movement ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) No, Sir.

(b) to (d). Do not arise.

INDO-AFGHAN TRADE AGREEMENT

***787. SHRI R. BARUA:
SHRI N. R. LASKAR:
SHRI DHANDAPANI:**

Will the Minister of FOREIGN TRADE be pleased to state:

(a) whether it is a fact that India and Afghanistan signed a trade agreement for the year 1969-70;

(b) if so, the main features thereof; and

(c) whether, under this agreement India's exports to and import from that country will be increased compared to the last agreement ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI RAM SEWAK): (a) to (c). No New Trade Agreement, as such, with Afghanistan has been signed for 1969-70. The Trade Arrangement signed in July, 1968, which expired on 31st July, 1969, has been extended for a further period of one year with effect from August 1, 1969. A statement showing the main features of the Trade Arrangement is laid on the Table of the House.